

Form-3
[See rule 4]

**FORM FOR CERTIFICATE UNDER SUB-SECTION (1) OF SECTION 5 OF THE DIRECT TAX
VIVAD SE VISHWAS ACT, 2020 (3 of 2020)**

THE DIRECT TAX VIVAD SE VISHWAS RULES, 2020

Whereas Mr./Mrs./M/s..... (hereinafter referred to as the declarant) having PAN/Aadhaar number/TAN.....has filed a declaration under section 4 of the Act;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 5 of the Act and after consideration of relevant material, the following amounts are hereby determined to be payable by the declarant towards full and final settlement of the tax arrear covered by the said declaration under the Act:

Sl. No.	Assessment year / Financial year	Details of dispute settled	Nature of tax arrear (disputed tax / disputed penalty / disputed interest / disputed fee)	Tax arrear (Rs.)	Amount payable under section 3 (Rs.)	Amount already paid against tax arrear	Balance amount payable / refundable after adjusting amount already paid
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8) = (6) – (7)

The declarant is hereby directed to make the payment of sum payable, if any, as per column (7) above within thirty days from the date of receipt of this certificate.

In case of non-payment of amount payable within the said period, the declaration under Form-1 shall be treated as void and shall be deemed never to have been made.

Certificate No.

Place

Date

.....
(Designated Authority)